THE GOA TOURIST PLACES (PROTECTION AND MAINTENANCE) (AMENDMENT) BILL, 2019

(Bill No. 6 of 2019)

(To be introduced the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT, ASSEMBLY HALL, PORVORIM, GOA
JANUARY, 2019
The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2019

(Bill No. 06 of 2019)

A BILL

to amend the Goa Tourist Places (Protection and Maintenance) Act, 2001 (Goa Act 56 of 2001).

5 Be it enacted by the Legislative Assembly of Goa in the Seventieth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Tourist Places (Protection and Maintenance) (Amendment) Act, 2019.

(2) It shall come into force at once.

2. Insertion of new section 9A.— After section 9 of the Goa Tourist Places (Protection and Maintenance) Act, 2001 (Goa Act 56 of 2001), the following section shall be inserted, namely:-

"9A. Prohibition of certain activities in tourist places.— (1) The following activities are prohibited in tourist places, namely:—

(a) consumption of liquor in open;

(b) cooking food in open;

(c) littering waste including used material, empty bottles, etc;

(d) breaking of glass bottles; and

(e) such other activity as may be specified by the Government, by notification in the Official Gazette."
(2) Any person violating the provisions of sub-section (1) shall be liable to pay a fine of Rs. 2000/- (Rupees two thousand only) to the competent authority or any other officer authorized by it in this behalf. Where such violation is committed by more than one person in a group, such group shall be liable to pay a fine of Rs. 10,000/- (Rupees ten thousand only). In case such person refused to pay such amount he shall be liable to punishment specified in section 10.

(3) No person engaged in business of sale of liquor shall allow its customer to carry bottles/cans containing liquor in tourist places.

Statement of Objects and Reasons

In order to protect and preserve the tourism potential of the tourist places in the State of Goa and to keep such places clean and free from nuisance, the Bill seeks to insert new section 9A in the Goa Tourist Places (Protection and Maintenance) Act, 2001 (Goa Act 56 of 2001).

This Bill seeks to achieve the above object.

Financial Memorandum

The Bills seeks to impose fines on those violating the provisions contained therein, which will generate some revenue, amount of which cannot be quantified at this stage.

Memorandum Regarding Delegated Legislation

Clause 2 of the Bill empowers the Government to issue notification to specify any other activity to be prohibited in a tourist place.

This delegation is of normal character.

Assembly Hall, Porvorim, Goa  
Manohar Azgaonkar  
Minister for Tourism

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Nilkant Subhedar  
Secretary to the Government of Goa